

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 201**  
**(IB)-261/ND/2023**

**IN THE MATTER OF:**

**Deccans Safety Glass Works Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**ATS Township Pvt. Ltd. ... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Arjun Narang

**For the Respondent** : Mr. Divyansh Rai, Adv and Krish Kalra, Adv

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsels for the parties are not ready to put forth their submissions in the matter and prayed for short adjournment. At their request, the hearing is deferred to 29.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**